

According to available information, project 2 to 6 had applied for foreign equity participation. However, information regarding participation of Non-resident Indian (NRI) in these projects is not available.

Dredging Work on Various Ports

1795. SHRI GEORGE EDEN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Dredging Corporation of India have the capacity to do the dredging works of various ports in the country; and

(b) if so, the total work done by the Corporation, port-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) No, Sir. Dredging Corporation of India does not have adequate capacity to carry out maintenance dredging work of all the major ports in the country. The shortfall in capacity is met by the ports by carrying out dredging works through contracts.

(b) The maintenance dredging works done by Dredging Corporation of India Ltd. during 1997-98 at various major ports is as under:—

Ports	(In million cu. m.)
1. Calcutta	12.00
2. Paradeep	1.90
3. Visakhapatnam	0.52
4. New Mangalore	6.00
5. Mormugao	2.91
6. Jawaharlal Nehru	1.06
7. Kandla	3.67
Total	28.06

Reduction in Intake Capacity

1796. SHRI A. VENKATESH NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Medical Council of India has cut down intake capacity of Government Medical Colleges in Karnataka;

(b) if so, the reasons therefor;

(c) the total reduction in the intake capacity;

(d) whether the Government of Karnataka has taken any steps to provide basic amenities as stipulated by the Medical Council of India in these colleges;

(e) if so, the details thereof;

(f) whether the Medical Council of India propose to restore the original intake capacity in these medical colleges; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) and (b) Various Medical colleges including Government Medical Colleges in Karnataka were admitting students as per the number fixed by the State Government through an executive order which were in excess than the admission capacity permitted by the Medical Council of India. The sanctioned intake by Medical Council of India and the number of students being admitted in Government Medical Colleges were as